

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1132/2016

(Arising out of impugned final judgment and order dated 20-11-2015 in WB No. 61852/2015 28-09-2012 in RN No. 218/2012 passed by the High Court of Judicature at Allahabad)

TARGHIV AHMAD @ MOHAMMAD TALHA

Petitioner(s)

VERSUS

MANJAR ABBAS

Respondent(s)

Date : 04-07-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Mr. R.B. Singhal, Sr. Adv.
Mr. Nikhil Sharma, Adv.
Mr. Amit Kumar Upadhyay, Adv.
Mr. Aditya B. Singhal, Adv.
Mr. Sanjay Kumar Singh, AOR

For Respondent(s) Mr. S.R. Singh, Sr. Adv.
Mr. Mangal Prasad, Adv.
Mr. B. Ankur Yadav, Adv.
Ms. Asha Gopalan Nair, AOR

Ms. Shweta Garg, Adv.
Mr. Upendra Mishra, Adv.
Mr. Vinay Garg, AOR

UPON hearing the counsel the Court made the following
O R D E R

In terms of the letter circulated by learned counsel for the respondents, let the matter be listed after four weeks.

(Gulshan Kumar Arora)
Court Master

(H.S. Parasher)
Court Master